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# HARYANA VIDHAN SABHA

# **COMMITTEE ON ESTIMATES**

# 2010-2011

# THIRTY NINTH REPORT

# ON THE

# **BUDGET ESTIMATES**

# FOR 2009-2010

# EXCISE AND TAXATION DEPARTMENT



Presented to the House on 15th March, 2011

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH MARCH, 2011

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#### COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2010 2011)

#### CHAIRPERSON

1 Rao Dharam Pal MLA

#### MEMBERS

- 2 Shri Balbir Pal Shah MLA
- 3 Smt Savitri Jindal MLA
- \*4 Rao Narender Singh MLA
- 5 Shri Gian Chand Oadh MLA
- \*\*6 Shri Kurideep Sharma MLA
  - 7 Shri Ajay Singh Chautala MLA<sub>f</sub>
  - 8 Smt Kavita Jain MLA
  - 9 Shn Narender Sangwan MLA

#### SECRETARIAT

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- 1 Shri Sumit Kumar Secretary
- 2 Shri Daya Nand Sheokand Deputy Secretary

\* Resigned from the membership of the Committee on Estimates w e f 28th January 2011 The same was accepted and notified vide Haryana Vidhan Sabha Secretanat Notification No 1/EC/2010-2011/2 dated the 10th February 2011

\*\*Shri Kuldeep Sharma MLA also resigned from the membership of the Committee w e f 4th March 2011 before presentation of the Report to the House on being chosen as Speaker unanimously by Haryana Legislative Assembly notified vide Haryana Vidhan Sabha Secretariat Notification No 1/EC/2010-2011/15 dated the 7th March 2011

#### INTRODUCTION

1 I the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2009-2010 in respect of Excise & Taxation Department and (ii) Implementation of outstanding recommendations/observations of the Committee

A brief summary of the recommendations/observations of the Committee is given in Appendix (i) and (ii) in respect of Excise & Taxation Department and Implementation of outstanding recommendations/observations respectively The summary is not exhaustive and for full recommendations or observations of the Committee reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned

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3 A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat

4 The Committee on Estimates for the year 2009 10 consisting of nine members including the Chairperson was nominated by the Speaker Haryana Vidhan Sabha vide Notification No I-EC/2009-10/35 dated 3rd April 2009 on having been authorized by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 13th February 2009 to nominate the members of the Committee on Estimates for the year 2009 10 Shri Dharambir Gauba MLA was nominated Chairperson of the Committee The Committee held 37 sittings during its tenures The Committee examined the oral examination of the representatives of the various departments The Committee for want of time as the Haryana Legislative Assembly was dissolved by the Governor of Haryana on 21st August 2009 Therefore the Committee could not present any report

5 On constitution of the tweifth Assembly after General Election held on 13th October 2009 the new Committee on Estimates for the remaining period of 2009 10 was nominated by the Hon ble Speaker Haryana Vidhan Sabha vide Notification No I EC/2009 10/88 dated 7th December 2009 on having been authorized by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 28th October 2009 to nominate the members of the Committee on Estimates for the remaining period of 2009-10 I was nominated Chairperson of the Committee The Committee held 20 meetings during its tenures. Due to paucity of time the Committee could not finalize its Report Therefore the Committee could not present any report

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6 The Committee are thankful to the Chief Secretary and other Financial Commissioner/Commissioner and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee

7 The Committee is also highly thankful and appreciates the working of the Secretary Deputy Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted whole-hearted co-operation and assistance rendered by them

#### RAO DHARAM PAL,

The 23rd February 2011

Chairperson Committee on Estimates

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#### REPORT

# **Constitution of the Committee**

1 The Committee on Estimates for the year 2010-2011 consisting of nine members was nominated by the Hon ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 12th March 2010 It was notified vide Haryana Vidhan Sabha Secretariat Notification No EC-I/2010-11/32 dated 16th April 2010

# Appointment of Chairperson

2 Rao Dharam Pal M L A was appointed the Chairperson of the Committee

## Sittings

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3 The Committee held/fixed 72 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

# Implementations/Recommendations

4 The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995-96 1996-97 1998-99 2000-01 2001-02 2003 04 2006 07 2007-08 and 2008 09 pertaining to Public Health Engineering Health Mines & Geology Tourism Excise & Taxation Environment Development & Panchayats Rural Development Industries & Commerce Welfare of SC s & BC s and Tourism Departments The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government The observations to the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

# **Selection of Departments**

5 The Committee Selected the following Departments with a view to scrutinize their Budget Estimates for the year 2009-10 and 2010 2011

- 1 Excise & Taxation Department
- 2 Food & Supplies Department
- 3 Imgation Department
- 4 PW (B&R) Department
- 5 Power Department

- 1 Agriculture Department
- 2 Environment Department
- 3 Forests Department
- 4 Public Health Engineering Department
- 5 Town & Country Planning Department

## Scrutiny/Framing of Questionnaire/Oral Examination

6 The Committee framed the questionnaire in respect of the Excise & Taxation Department for the year 2009-2010

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7 The Committee could not frame the questionnaire in respect of Food & Supplies Irrigation Public Works (B&R) Power Agriculture Forests Public Health Engineering and Town & Country Planning Departments due to paucity of time

8 The Committee scrutinized the material/reply to the questionnaire for the year 2009 2010 and orally examined the Financial Commissioner & Principal Secretary to Government Haryana Excise & Taxation Department

### Supplementary Estimates

9 The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2010 2011 and examined the representative of the Finance Department as well as other Departments concerned with the demands and also prepared their report thereon for being presented to the Vidhan Sabha on the date fixed therefore

### **General Observation - Finance Department**

10 The Committee while scrutinizing the replies received from the Government relating to the Departments pending paragraphs of previous reports concerning these Departments have experienced that the replies thereof are not being sent by some of the departments in time inspite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Departments so that replies are sent in time in order to streamline the functioning of the Committee

11 The Report of the Committee in respect of Excise & Taxation Department is in the following paras

**EXCISE & TAXATION DEPARTMENT** 

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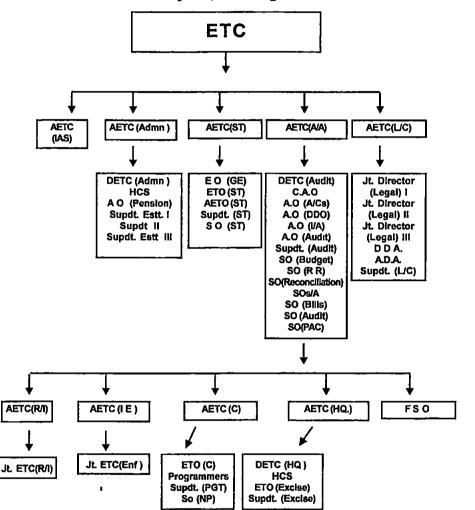
## **Organization of Department**

Organization Chart of Excise & Taxation Commissioners Office Haryana, Chandigarh

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LEGEND	DN		STRENGTH	
÷	ETC	Excise & Taxation Commissioner	ETC	1 (IAS)
(1	AETC(Admn )	Additional Excise & Taxation Commissioner ( Admn )	AETCs	8 (1 IAS)
(II	AETC(ST)	Additional Excise & Taxation Commissioner ( Sales Tax)	JETCs	10
Σ	AETC(A/A)	Additional Excise & Taxation Commissioner ( A/Cs ' Audit)	DETCs(incharge of District)	21
5	AETC(L/C)	Additional Excise & Taxation Commissioner ( Legal Cell )	DETC(Ex )	19
Ś	AETC(R/I)	Additional Excise & Taxation Commissioner Research & Investigation	DETC(Insp )	5
(II)	AETC (IE)	Additional Excise & Taxation Commissioner (Inspection & Enforcement	DETC(Audit) / (Vig )	7
(III)	AETC (C)	Additional Excise & Taxation Commissioner (Computer)	DETC (HIPA)	۰.
(X	AETC(HQ)	Additional Excise & Taxation Commissioner (Headquarter)	DETC (Admn )	1 HCS
Ŷ	FSO	Flying Squad Officer	DETC(HQ)	1 HCS
(IX	DETC (Admn )	Deputy Excise & Taxation Commissioner (Admn )	ETOs	ю
(IIX	DETC(HQ)	Deputy Excise & Taxation Commissioner (Headquarter) Excise	FSO	1 HCS
(IIIX	DETC(Audit)	Deputy Excise & Taxation Commissioner (Audit)	DAs	ю
(AIX	E 0 (GE)	Establishment Officer (Gazetted Establishment)	DDAs	ю
(X	ETO	Excise & Taxation Officer	ADA	<del>~</del>

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LEGEND	ND		STRENGTH	Ŧ
(Ivx	xvi) AETO	Assistant Excise & Taxation Officer	CAO	~
(IIVX	CAO	Chief Accounts Officer	AO	ß
(III/X	AO	Accounts Officer	ЕО	٦
(XIX	s O	Section Officers	Supdt	8
(XX	DA	Distrnct Attorney	Progammer	<del>،</del>
(IXX	DDA	Deputy District Attorney	s o	14
(IIXX	ADA	Assistant District Attorney		
(IIIXX	Jt ETC	Jt Excise & Taxation Commissioner		
(vix	RI	Research & Investigation		
(vx	I/E	Inspection & Enforcement		
(Ivxx	٩	Appeal Ambala Faridabad and Rohtak		
(IIVXX	Ľ	Range Ambala Faridabad Gurgaon and Rohtak		
(III/XXX	U	Computer		
(XIXX	Enf	Enforcement		
(xxx	IA	Internal Audit		
(IXXX	R/R	Revenue Receipt		
(IIXXX	L/C	Legal Celi		
(IIIXXX	PAC	Public Accounts Committee of Vidhan Sabha		
(VIXXX	ЧN	National Permit		

		ORGANIS/	ORGANISATION CHART OF DISTRICT OFFICE	OF DISTRICT	OFFICE		
Jt ETC (Range) Ambala	) Ambala	Jt ETC (Range) Fandabad	Fandabad	Jt ETC (Range) Gurgaon	lurgaon	Jt ETC(Range) Rohtak	ohtak
Administration Enforcement and Inspection of Ambala Yamuna Nagar Kurukshetra Karnal Kaithal and Panchkul	Administration Enforcement and Inspection of Ambala Yamuna Nagar Kurukshetra Karnal Kaithal and Panchkula	Administration Enforcement and Inspection of Fandabad (East & West) Panipat and Sonepat	inforcement of Fandabad anipat	Administration Enforcement and Inspection of Jhaijar Gurgaon (Rast & West) Narmaul and Rewari	srcement าaglar (est)	Administration Enforcement and Inspection of Bhiwani Fatehabad Hissar Jind Rohtak and Sirsa	rcement hiwanı Jınd
DETC (Insp)		DETC (Incl	DETC (Incharge of the District)		DETC (Ex )		
ETOs (Asment)	AETOs (Asment)		AETOs (PGT)	Supdt (Estt)	S O (Audit)	ETO (Ex)	
_	ΤI	T	TI (PGT)			E1 (Ex)	
-EGEND						STRENGTH	
() PGT	Passeng	Passenger and Goods Tax			DETC		7
)) Est	Establishment	ment			ETO (Excise)	(xcise)	
lns	Inspection	L L			· ETO(D	ETO (Distillery)	
(iv) Asment	Assessment	lent			ETO(A	ETO (Assessment)	200
					ETO (D	ETO (Division)	
					ETO (HQ)	(Ŏ	3
					AETO		135
					Supern	Supenntendent	22
					Section Officer	Officer	22
		r			Taxatio	Taxation Inspectors	644
			~		Excise	Excise inspectors	103

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#### 2 The Functions of the Department

The Excise and Taxation Department is a main revenue earning department of the Government. It administers the following Acts

The Value Added Tax Act 2003 The Central Sales Tax Act 1956 The Punjab Excise Act 1914 The Punjab Passengers and Goods Taxation Act 1952 The Punjab Entertainment Duty Act 1955 The Punjab Entertainment Tax( Cinematograph shows) Act 1954 The Haryana Luxury Tax Act 2007

2 The main function of the department is to collect revenue under the above mentioned Acts The major part of revenue to the State comes from VAT Tax and Excise Since the creation of Haryana State in November 1966 there has been a phenomenal growth in revenue under all the Acts. In the year 1967-68, the total revenue collected by the department under all the Acts amounted to Rs 19 30 crore which has since grown to Rs 10501 69 crore during 2008 09. In the current financial year upto Oct 2009, the department has collected Rs 7506 11 crore as compared to Rs 6106 75 crore collected during the same period of last year giving a growth rate of Rs 22 92%.

3 The department collects tax under the Haryana Value added Tax Act 2003 and the Central Sales Tax Act 1956 The tax is levied and collected on all sales and purchases that take place within the State of Haryana involving local sale or Inter State sale The entire amount collected under the Central Sales Tax Act is assigned to the State During the year 1967-68 an amount of Rs 9 69 crore was collected under the Haryana General Sales Tax Act 1973 and Central Sales Tax Act 1956 which has since risen to Rs 7936 11 crore during the year 2008 09

4 Under the Haryana VAT Act every dealer who is liable to pay tax under the Act has to obtain certificate under the Haryana VAT Act as well as under the CST Act Every dealer who has an aggregate amount of Rs One lac or more as voluntary tax under both the Acts (VAT and CST Act) during the preceding financial year is required to pay the voluntary tax on monthly basis within 1st 15 days of the succeeding month All other dealers are required to pay quarterly tax along with their returns The returns submitted by the dealers are scrutinized by the appropriate Assessing Authority Under the Haryana VAT Act provision for Deemed Assessment has been introduced and only such dealers whose cases fail under scrutiny scheme as per provision of sub section 2 of section 14 and corresponding rules (rule 27) are subjected to scrutiny Additional demand created as a result of assessment has to be deposited within a period of 15 to 30 days as mentioned in the notice of demand in case dealer is aggrieved of the assessment order he has right to file an appeal before the Jt ETC (A) of the respective jurisdiction. If aggrieved, he may challenge the order of Jt ETC (A) before the Haryana Tax Tribunal

The Act provides for lumpsum payment of tax in respect of certain trades like Ply Board manufactures BKOs retail traders and Work Contractors Arrangement of lumpsum composition is optional and the Act provides for simplified system of registration maintenance of accounts and filing of returns in cases of dealers under lumpsum composition. However, a dealer under lumpsum composition can not issue a tax invoice for sale of goods by him. The Act provides for prompt refund of input tax in respect of the dealers who are exporting the goods out of custom frontiers of the country or in respect of the dealers whose rate of out put tax is lesser than the rate of input tax viz the tax paid on the purchases

5 The assessment orders passed by the Assessing Authorities are examined by DETC (Inspection) DETCs of the district as well as Jt ETC (Range) have also been given powers to examine and revise the cases decided by the Assessing Authorities wheresoever called for The orders passed by the Revisional Authorities may be challenged before the Tribunal directly as these orders are passed in exercise of powers of the commissioner conferred upon them under section 34 of the Haryana VAT Act

**Passengers Tax and Goods Tax** are also important sources of Government revenue Passenger Tax is collected from the stage carriages Taxies Tempos etc which carry passengers on hire. The rate of Passenger Tax at present is 25% of the fare. A large amount of Passenger tax comes to the State from Haryana Roadways and Transport Undertakings of other States. There are some private operators also in the State of Haryana. They are paying passenger tax @25% of the fare by affixing adhesive stamps on the tickets issued to the passengers. Goods tax is collected from the private and public carriers which are engaged in the business of carrying goods either in connection with their own business or for other on hire. The owners of the private and public carriers have been given the option to pay the goods tax in lump-sum in lieu of the tax payable under the Punjab Passenger and Goods Taxation Act. 1952. Those who do not wish to pay the lump sum can pay the same @ 60% of the freight charged by them. Vide Haryana Government Notification No. S.O. 42/P.A. 16/1952/S. 3/2007. dated 20.04.2007. permit holders granted permit under the Haryana Government Transport Department Notification No S 090/CA 59/88/S 100/93 dated the 3rd November 1993 for 53/54 seater full body buses and 30 seater Mini Buses shall pay lump sum Passenger Tax on monthly basis to be calculated on a minimum of 200 km per day operation and 50% assumed occupancy of the bus Accordingly the rates of lump sum passenger Tax per month have been fixed as under as amended vide Govt Notification No S O 79/P A 16/1952/S 22/2007 dated 18 10 2007

#### Sub Rule 2 A

54 seater bus	52 seater bus	30 seater mini bus
(excluding driver & conductor)	(excluding driver & conductor)	(excluding driver & conductor)
1	2	3
Rupees	Rupees	Rupees
12000/	12000/-	6000/-

#### Sub Ruie 2 B

A permit holder granted permit for operating a 50 54 seater full body bus under the Haryana Government Transport Department Notification NO S0 422/ AT I/C A 59/1988/S (3)/100 dated the 19th January 2001 shall in lieu of passenger tax pay lump sum at the rate of RS 16 000/ per month with effect from 1 st March 2007 (fixed vide notification No SO 79 P A 16/1952/S 22/2007 dated 18th October 2007) The lump sum for a month shall be payable in advance by the 20th day of that month

The Transport Co-operative Societies permit holders which were allotted route permits under the 1993-94 scheme and have been given extension of routes up to 24 kilometres shall pay the lumpsum passengers tax per month at the following rates with effect from March 2007 (fixed vide Govt Notification No S O /79/P A 16/ 1952/S 22/2007 dated 18th October 2007 )

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#### Sub Rule 2 C

54 seater bus	52 seater bus	30 seater mini bus
(excluding driver & conductor)	(excluding driver & conductor)	(excluding driver & conductor)
1	2	3
Rupees	Rupees	Rupees
16000/	16000/-	10000/

#### See Rule 2 D(I)

Owner of a bus holding a stage carrige permit under the Haryana Government Transport Department Notification NO S O 153/C A 59/1988/S 100/2003 dated the 31st December 2003 shall in lieu of passenger tax pay lump sum per month at the following rates —

For a full body bus (50 54 seater)	For a mini bus (30 35 seater)
Rs 16000/-	Rs 9600/

7 In the year 1967-68 the department collected an amount of Rs 2 78 crore under the Punjab Passengers and Goods Taxation Act 1952 which has since grown to Rs 347 95 crore during the year 2008 09 During the year 2009-10 up to May 2009 an amount of Rs 68 65 crore has been collected against Rs 66 99 crore collected during the same period of last year giving an increase of 2 47%

8 The Passenger tax collected by the Haryana Roadways is deposited in the Government Treasury on day to day basis and by the Transport undertakings of neighbouring States on monthly basis. The private operators purchase adhesive stamps of passenger tax in advance from the treasury in the State. The rates of goods tax for private and public carriers registered in Haryana, other than national permit holders as amended vide Govt. Notification No. S.O. /41/P.A. 16/1952/S.22/ 2005. dated 7th June. 2005 effective wie f. 1st July. 2005 are as under -

1	Gross weight u	ipto 16 2 tonnes	Rs	4000/- PA
2	-do-	16 2 tonnes to 25 tonnes	Rs	5600/- P A
3	-do-	Exceediing 25 tonnes	Rs	12000/- P A

The National Permit holders which are not registered in the State of Haryana are also required to pay tax at above mentioned rates. The goods tax of vehicles registered in the State of Haryana is directly deposited in the treasury on quarterly basis. Vehicles holding National Permits and registered in other States pay the goods tax by demand draft to their Regional Transport Authorities who send the same to Excise & Taxation Commissioner office and Deputy Excise & Taxation Commissioners Ambala Kamal Faridabad & Hisar who further deposit the same in the Govt Treasury Owner of the vehicles which are not registered in the State of Haryana and of the vehicles which are not able to pay tax in treasury may pay the same at the Tax Collection Points opened by the State of Haryana at 40 places in the State. These Tax Collection Points are mostly located at the entry points of the State.

check the buses on the road sides Similarly checking is done in respect of private and public carriers and where it is found that they have not deposited the goods tax in time the same is charged with penalty

Major source of the entertainment duty is multiplexes (equipped with multi 9 screens) and cinema houses in the State on which entertainment duty @30% of the admission fee is levied and collected. The entertainment duty is collected by the cinema owners who purchase adhesive stamps of entertainment duty from the treasury and affix the same on each ticket before it is issued. However, Govt grants permission to use computerized tickets and cash collection of entertainment duty and pay the same in accordance with returns Entertainment Duty is paid @ 25% in respect of all other entertainment activities including amusement parks clubs and entertainment parks. In the year 1967-68 an amount of Rs 0 57 crore was collected as entertainment duty & show tax which has since grown to Rs 24 39 crore during the year 2008 2009 Deputy Excise & Taxation Commissioner Incharge Excise & Taxation Officers and Assistant Excise and Taxation Officers are designated as the Entertainment Tax Officer for the purpose of administering the provisions of the Punjab Entertainment Duty Act in the district Each cinema house in the district is assigned to an officer by the district incharge for the purpose of regular checking with a view to curbing the evasion of entertainment duty

10 Excise revenue constitutes a sizable portion of the State revenue The major portion of excise revenue comes as license fee from the country liquor/Indian Made Foreign Liquor vends and by way of excise duty on the sale of Country Liquor/IMFL During the year 2007 08 an amount of Rs 1228 23 crore was collected as excise revenue During the year 2008 09 an amount of Rs 1423 00 crore has been collected

11 The licenses for the sale of country liquor/IMFL are sold through tender system in the various districts The quota of country liquor and Indian made Foreign Liquor for each districts vends is fixed and displayed at the time of tender All other licenses under the Punjab Excise Act are granted on fixed fee by the Collector Haryana The excise administration in the State is supervised by the Collector who is answerable to the Excise and Taxation Commissioner Haryana Deputy Excise and Taxation Commissioners (Excise) are responsible for the excise administration in their respective jurisdiction They are assisted by Asstt Excise and Taxation Officers (Excise) and Excise Inspectors It is the duty of these officers/officials to ensure that all the vends in their district function smoothly and no unadulterated liquor is sold at the vends In order to check the purity of the liquor samples are drawn by these officers who are checked in the Government Laboratories by the Chemical Examiners In case some adulteration is found Collector imposes penalties 12 The quota of Country liquor as well as IMFL is lifted by the licensees against duty paid permits from the distilleries. The permits are issued by the Asstt. Excise and Taxation Officers (Excise) in each district. The manufacture and issue of spirit by the distilleries is done under the supervision of Excise and Taxation Officer (Excise) and Excise Inspectors. The function of the distilleries is regulated by the Collector

13 While framing the Excise Policy for the year 2008 09 the Govt has decided that due to easy availability of molasses the entire molasses produced by the sugar mills in the State be decontrolled and all the restrictions on import/export of molasses have also been removed

#### 3 Vacant Posts

The Department was asked by the Committee to Supply the categories/ designation/pay scale wise details of total sanctioned filled and vacant posts in the department

### The Department replied as under ----

Information regarding categories/designation/pay scale wise details of total sanctioned filled and vacant posts in the department is as under —

Sr No	Designation	Sanctioned post	Filled up	Vacant post	Basic pay (Pay band + G P)
1	2	3	4	5	6
1	ETC	1	1	0	37400 67000 + 10000
2	FSO	1	1	0	37400 67000 + 8700
3	AETC	7	5	2	37000 67000 + 8700
4	Jt ETC	10	9	1	37000 67000 + 8700
5	JDL	3	1	2	15600 31900 + 8000
6	DETC	50	48	2	15600 39100 + 7600
7	ETO	203	132	71	9300 34800 + 5400
8	AETO	135	79	56	9300 34800 + 4600
9	CAO	1	1	0	15600 39100 + 7600
10	DA	3	2	1	15600 39100 + 6400
11	DDA	7	6	1	9300 34800 + 5400

1	2	3	4	5		6
12	ADA	4	1	3	9300	34800 + 4600
13	EO	1	1	0	9300	34800 + 4200
14	Supdt	30	16	14	9300	34800 + 4200
15	PS	1	0	1	9300	34800 + 3600
16	Programmer	1	1	0	9300	34800 + 4200
17	TI	644	530	114	9300	34800 + 3600
18	EI	103	83	20	9300	34800 + 3600
19	AO	5	4	1	9300	34800 + 5400
20	so	32	25	5	9300	34800 + 4600
21	PA.	8	8	0	9300	34800 + 3600
22	Librarian	1	1	0	9300	34800 + 3600
23	Assistant	192	186	6	9300	34800 + 3200
24	SSS	58	6	52	9300	34800 + 3200
25	Steno Typist	234	144	90	9300	34800 + 2400
26	Clerk	493	371	122	5200	20200 + 1900
27	DCC	200	0	200	5200	20200 + 1900
28	Dnver	223	198	25	5200	20200 + 2400
29	Restorer/ Potedar/ DO	5	2	3	5200	20200 + 1800
30	Peon/other Class IV	818 + 51	680 + 44	145	4440	7440 + 1650

After going through the written reply and oral examination of the representative of the Department the Committee recommends that all the vacant posts of all Categories be filled up without any further loss of time to avoid any bad effect on tax Collection in the State

#### 4 Collection of Revenue

The Department was asked by the Committee to supply the details of revenue collected Act wise during the financial year 2009 2010

The Department replied as under -

The statement showing the Act wise revenue collected during the financial year 2009-10 is showing as below -

_		<u> </u>		(R	s in lacs)					
Sr No	Name of Act	Achivement dunng 2008-09	Revised Estimate 2009 10		Collection			(	Collecti	on
				During March 2009	Dunng March 2010	9' Inc/ dec	Upto March 2009	Upto March 2010	/ inc/ dec	/ of co 9 to 4
1	2	3	4	5	6	7	8	9	10	. 11
1	VAT	714091 86	924015 00	57203 50	72051 22	25 96	714091 86	810020 60	13 43	87 66
2	CST	151957 71	40351 00	28550 63	37072 21	29 85	151957 71	226729 24	49 21	561 89
	VAT+CST	866049 57	964366 00	85754 13	109123 43	27 25	866049 57	1036749 84	19 71	107 51
3	Luxary Tax	2341 03	3500 00	294 84	437 20	48 28	2341 03	3493 29	49 22	99 81
4	ENTT	2440 18	3232 00	132 92	324 34	144 01	2440 18	3555 02	45 69	109 99
5	LADT	2219 90	0 00	11 65	2 98	74 42	2219 90	1670 53	24 75	0 00
6	Entry Tax	13 43	0 00	0 01	0 00	0 00	13 43	0 00	0 00	0 00
7	PGT	34795 45	40000 00	2978 16	3518 68	18 15	347 <del>9</del> 5 45	37474 92	7 70	93 69
	TOTAL	907859 56	1011098 00	89171 71	113406 63	27 18	907859 56	1082943 60	19 29	107 11
8	EXCISE	142310 00	200000 00	25392 74	23419 90	7 77	142310 00	207266 36	45 64	103 63
GR	AND TOTAL	1050169 56	1211098 00	114564 45	136826 53	19 43	1050169 56	1290209 96	22 86	106 53

A sum of Rs 1236 97 crore received from Central Govt on account of VAT+CST compensation upto March 2010 which has been included in the H O as Department Collection. This amount is actually received in Major Head 1601 instead of 0040

After going through the written reply and oral examination of the representative of the Department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee

#### 5 Tender system

In the reply of the Questionnaire asked by the Committee regarding the full details of Tender system in the State the Department informed as under ----

#### Details of tender system in the State ----

In the years 2006 07 to 2008-09 the retail outlets of Country Liquor (L-14A) and IMFL (L-2) were allotted singly on application and in case of more than one

application through transparent draw of lots During the year 2009-10 to assess the actual potential of each vend sealed tenders were invited from general public for each vend against a reserve price and prescribed quota fixed for it singly and separately. The vend was allotted to the highest eligible tenderer quoting equal to or above the reserve price of the vend. In case of more than one bid quoting the same highest price the allottee was determined by draw of lot among the tenderers quoting the same highest amount. In case there was no bid or no eligible bid equal to or above the reserve price the bids were invited again. For allotment and making available the tender application form a public notice in prominent news paper was given. The bid was constitute of the following.

(viii) Participation fee of Rs 10 000/- in the form of cash or demand draft

- (ix) Earnest money as applicable depending upon the reserved price of the vend in the form of demand draft in favour of DETC (Excise) of the district
- (x) Sealed envelop containing the financial bid amount in the prescribed format and a photograph affixed onto that

Earnest money participation money was not I put in the sealed envelop and was furnished separately

The bids were submitted in the office of DETC (Excise) concerned before the last date and time for submission of bids as publicized by the Department. The bids received after the expiry of last date and time were not accepted. The bid was duly entered in a page numbered and indexed register to be maintained in the prescribed format in the office of DETC(Excise) by an officer not below the rank of AETO. The register was authenticated by DETC (Excise). Separate register was maintained for country liquor vends and IMFL vends. Vend wise receipt of all tenders was recorded in the register.

Vend code and name of vend was recorded on top of the page of the register Each bid for a vend was entered in a date wise manner. It was recorded serial number in a running ascending order. Date of submission. Name of bidder amount name of bank and demand draft number for earnest money. Details of participation money. Box Number signature of bidder and signature of the Excise Official. The serial number of register was recorded on the label to be affixed on the cover of sealed financial bid envelop also. Thereafter the envelope was signed by the bidder and put in the Box. A duly signed receipt from receipt book was granted to the bidder/ participants which was his/her pass for entry into the allotment hall on the date of allotment. The complete process was video graphed. The sealed bids were put in the box by the bidder himself/herself. The box was of suitable size as approved by the committee. It had one slit through which the bids were put in the box. There was one opening of the Box which was locked and sealed by the committee. The keys were remained with the Chairman of the committee i e. Deputy Commissioner of the concerned District.

Each Box was prominently marked for type of vend for which the bids were to be placed in the box like CL or IMFL Each box was prominently marked with box number also There were separate Boxes for CL and IMFL vends There was one Box for each slab of 50 vends The boxes were placed on suitably mounted place

Each box was sealed by the committee before the start of process of receipt of tenders in the presence of all those who wish to be present A notice to this effect was given by DETC (Excise) locally under intimation to the Chairman of the Committee

All the sealed tenders were opened by a Committee consisting of Deputy Commissioner Deputy Excise and Taxation Commissioner (Excise) & Deputy Excise and Taxation Commissioner(ST) of the respective district in the presence of the general public and tenderers on specified date time and venue

As the Departmental representative stated that the Excise policy/allotment policy of vends will be prepared up to October November 2010 and Committee will be informed accordingly However till now i e till the finalization this report no information in this regard has been received **Therefore, Committee recommends that it be prepared by the Department at the earliest and Committee may be apprised accordingly** 

#### 6 Increasing of Tax Arrear

On being asked by the Committee regarding reasons of increasing of Tax arrear year wise and what steps are being taken by the Department in this behalf?

#### The Department reply is as under ----

#### The reasons of increasing of tax arrears are as under

Major reason of increase in tax arrears is on account of cancellation of exemption certificate of the exempted units after availing the benefit of exemption. The exemption Rules stipulated that the beneficiary unit shall maintain average level of production for the next 5 years after availing the benefit. In a number of cases the exempted units stopped manufacturing activities after availing the benefit

As a consequence their Exemption Certificates were cancelled by the Competent Authority resulting in creation of huge additional demands by the Assessing Authorities. In most of the cases the exempted units had taken loans from financial institutions and mortgaged land and plant & machinery. Securities were insufficient to recover the demand. Again in most of the cases the units were limited companies with no liability of the directors to pay the arrears.

- I) With the introduction of HVAT Act in 2003 the provisions of filing appeal and the condition to pay the additional demand were delinked. Thus there was no precondition to deposit additional demand or obtain stay of recovery for filing of appeal.
- II) The total amount of collection made by the department under all Acts administered by it during the year 1967-68 was only Rs 19 30 crore Subsequent collections are given as under

Financial year	Total collection (Rs in crore)
1969-70	27 66
1979-80	157 78
1989 90	763 06
1999-2000	3077 77
2009-10	12875 40

III) The department since the creation of the State (1967-68) has collected accumulated total of Rs 97180 81 crore (up to March 2010) in taxes The position of accumulated arrears is given below

Total Arrears	Net recoverable	(Rs In crore)
Old arrears	2700 87	1663 44
Current arrears	642 00	639 51
Total	3342 87	2302 95

relating to the total collection of Rs 97180 81 crore making we may say a bad debt of 2 37%

It is not surprising that increase in arrears is directly related to the increase in collection of tax

- (iv) There are certain legal difficulties in the recovery of the arrears which can be categorized as under
  - 1 Arrears under Stay by various Courts
  - 2 Arrears proposed for Writing off
  - 3 Arrears relating to the companies under Liquidation
  - 4 Arrears relating to the firms whose properties are attached
  - 5 Arrears being recovered in monthly instalments

#### Steps being taken by the department

The DETCs (ST) of the district send regularly detailed statement regarding arrears and up to date position of recovery of arrears for perusal in the Head Office each month A meeting of all the DETCs is held to discuss the progress in recovery of arrears almost in each month which is generally presided over by the FCET All the arrears are discussed in detail in the meetings

The last meeting was held on 9 6 2010 It was decided in the meeting that each AETC in the Head Office will be allotted a Range comprising half a dozen districts and it will be his duty to supervise the recovery of arrears in his allotted Range

After going through the written reply and oral examination of the representative of the Department the Committee recommends that latest position on increasing of tax arrear be brought to the notice of the Committee at the earliest

#### 7 Penalty

The Department was asked by the Committee how many cases are there where goods Tax has been charged with penalty in the year 2009-10?

#### The Department reply is as under ---

Under PGT Act there are 13209 cases during 2009 10 where the tax has been collected with penalty

After going through the written reply and oral examination of the representative of the Department the Committee recommends that latest position on charging of tax with penalty in the State be brought to the notice of the Committee

## Appendix- I

Summary of recommendations/observations of the Committee on Estimates (2010-2011)

## **EXCISE & TAXATION DEPARTMENT**

Sr No	Page	Paragraphs	Observations
1	2	3	4
1	14	3	After going through the written reply and oral examination of the representative of the Department the Committee recommends that all the vacant posts of all Categories be filled up without any fruther loss of time to avoid any bad effect on tax collection in the State
2	15	4	After going through the written reply and oral examination of the representative of the department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee
3	17	5	As the Departmental representative stated that the Excise policy/allotment policy of vends will be prepared up to October-November 2010 and Committee will be informed accordingly However till now i e till the finalization of this report no information in this regard has been received Therefore, the Committee recommends that it be prepared by the Deptartment at the earliest and Committee may be apprised accordingly
4	19	6	After going through the written reply and oral examination of the representative of the department the Committee recommends that latest poistion on increasing of tax arrear be brought to the notice of the Committee at the earliest
5	19	7	After going through the written reply and oral examination of the representative of the department the Committee recommends that latest position on charging of tax with penalty in the State be brought to the notice of the Committee

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#### Appendix ~ II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995 96 1996 97 1998 99 2000 2001 2001-2002 2003 2004 2006 2007 2007-2008 and 2008-2009

Sr No	Page of the Report	Paragraphs	Further Observations/ Recommendations made by the Committee
1	2	3	4
		28	8th Report (1995 96)
	P	UBLIC HEAL	TH ENGINEERING DEPARTMENT
1	30-34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/ officials who are at fault
			The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlements/ complaints etc which are pending in various courts alongwith the amount involved be sent to the Committee
2	35-37	23	(i) The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
			(II) During oral examination of the representatives of the Public Health Engineering Department on 12 5 2010 a matter regarding the imprisonment of Shri Raghubir Singh Beldar Uchana Teh Narwana Distt Jind Under Section 420 for the period from 8 2-2008 to 8 5 2008 caree to the notice of the Committee on Estimates During the oral examination the departmental representatives assured that it will be looked into and Committee will be informed accordingly The department informed the Committee vide its memo No 14741-PHE/B 2 dated 20-9-2010 that Shri Raghubir Singh Beldar working in the PHE Sub Division Uchana remained on long leave from

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8-2 2008 to 3 5 2008 During the leave period the official was in jail due to family land dispute When the matter came in the notice of Executive Engineer he was acquitted of the charge levelled against him However the explanation of the official was called in the reply he stated that he was in rail Under Section 420 due to family land dispute during the leave period The Hon ble Session Court vide order dated 31-3 2009 had acquitted him of the charges levelled against him Executive Engineer PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official The Committee went through the reply of the department which was not found satisfactory by the Committee The department has itself admitted that official Shri Raghubir Singh Beldar Uchana Distt Jind remained on long leave from 8-2-2008 to 3-5 3008 and druing the leave period the official was in jail The Committee observed that the reply itself contradictory The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in iail whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules 1987 as was done in the case of Shri Subhash Solanki Electrician Helper working in the PHE Division No 1 Faridabad Therefore the Committee recommends that strict action be taken against the officers concerned (S D E ) who are responsible for this lapse at that time and who have done a loss to State Exchequer

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#### 29th Report (1996 97)

### HEALTH DEPARTMENT

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After going through the reply and the oral evidence of the department the Committee desired that the case as stated above be expedited under intimation to the Committee

The Committee be also supplied the details of the cases if any pending in any court against the officers/officials of the department

1	2	3	4
4	30 31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years
			The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied
			The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee
			31st Report (1998 99)
		MINES	& GEOLOGY DEPARTMENT
5	12 14	17	After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act 1991 (upto date) be supplied to the Committee
			The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/ illegally if so the detail thereof
			If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters
			The above information be supplied to the Committee at the earliest
6	15-16	20	After oral examination of the department the Committee desired to know the period during which the unauthorised extractions was done alongwith the names of parties minerals and location
			The Committee further desired that the latest position/detail of the cases in which FIR had been lodged U/S 379 I PC alongwith the detail of the parties be also supplied

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			The above information be supplied to the Committee at the earliest
		3	2nd Report (2000 2001)
		тс	DURISM DEPARTMENT
7	164	45	After oral evidence of the Department the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes
			The Committee therefore recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee
			During the spot inspection the Committee observed that the building of Surkhab Tourist Complex Sirsa the complex is very old The Committee therefore recommends that the new building with modern facilities & banquet hall be constructed The Committee further recommends that the price of liquor/beer served in the complex may also be reduced
			The Committee therefore observed that the Tourist Complex Ottuwear is an extra liability on the department and recommends that the complex be closed
			The Committee also recommends that a banquet hall at Papaya Tourist Complex Fatehabad Blue Bird Complex at Hisar Black Bird Tourist Complex at Hansi may also be constructed
		33	Brd Report (2001-2002)
		EXCISE	& TAXATION DEPARTMENT
8	37	8	After going through the reply of the department and after oral evidence of the departmental

in each case

representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved

The Committee would further like to know the details of the cases which are pending in the Court

and Quasi Judicial proceedings

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			The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months
			The Committee would also like to make on the spot study tour of Distilleries in the State
			35th Report (2003 2004)
		EN	VIRONMENT DEPARTMENT
9	10	3	After going through the reply of the Department the Committee desired the Department to submit the latest position of implementing the above stated plans along with the details of the expenditure made during the financial year 2003 2004
10	12	4	(I) After going through the replies of the Department the Committee desired the Department to supply the detail of the 81 projects clearances for which have been given along with detail of the cases of clearance still pending with the Department till the finalization of the report
			(II) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land
			(III) The Committee further desired to know the number of projects if any of which the guarantee money has been utilized by the Forest Department for plantation of trees in case the owners have failed to plant the trees as required
			(Ⅳ) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001-2002 till the finalization of the report be supplied to the Committee
11	13	5	<ul> <li>In view of the replies of the Department the Committee desired the Department to supply the number of cases recommended for major and minor minerals till now separately</li> </ul>

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			<ul> <li>(II) The Committee further desired to know whether the 20% forest cover/plantation of trees is required in the above stated three projects for which site clearance has been accorded by the Environment Department</li> </ul>
12	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee (Also observed in one of the next paras)
13	14	8	The Committee desired to intimate the detail of those brick kiln manufacturing units who have not installed the chamber and chimney and recommends that they may not be given consent for operating the unit
14	16	9	The Committee desired that the latest position of the pending court cases be intimated to them
15	17	11	<ul> <li>After going through the reply the Committee desired the Department to intimate details of the setting up of Common Effluent Treatment Plants in the State</li> </ul>
			(II) The Committee further desired that the Department should make more efforts to check the under ground water pollution which is caused due to the reverse pumping of polluted water discharged by industries through pipes
16	17	12	The Committee recommends that this amount (being given to Eco clubs) of Rs 1 000/ is insufficient and the Department to consider for the increase of the same
17	18	13	After going through the oral evidence of the Department the Committee desired that the Department should make more efforts to increase more forest areas in the State with a view to control the pollution
18	18	14	The efforts made in this respect may be intimated to the Committee
			<ul> <li>The Committee desired that the Department should take more effective steps to check the</li> </ul>

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	1	2	3	4
				qualities as per norms in manufacturing of the polythene bags
				(ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State
	19	19 20	16	<ul> <li>After having discussed this matter in detail the Committee recommends that in addition to the steps taken for controlling pollution caused by crushers the Department should also take steps for the proper maintenance of the roads leading to the crushers/zones to control the air pollution caused due to dust under intimation to the Committee</li> </ul>
				(II) The Committee further recommends that matter of extending of area of crushers zones may also be examined and the same may be extended according to the requirements
	20	20	17	After oral evidence of the Department the Committee desired
				<ul> <li>the Department to intimate the detail of the defaulters if any found in the sample testing along with the action taken against the defaulters and</li> </ul>
				(II) the Department to consider the matter of obtaining the samples from the distributaries/ canals from which the water is used for drinking purposes for testing in the laboratories
	21	21	18	(i) After examination of the Department the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like Faridabad Gurgaon Panipat Bahadurgarh Rohtak etc
				<ul> <li>(II) The Committee desired the Department to take effective steps to check the pollution caused by sound</li> </ul>
				(III) The Committee further desires to intimate the detail of the consent granted and refused from 2001-2002 till now

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22	21	19	After going through the reply of the departmental representatives during oral examination the Committee desired the Department to make efforts to recover the dues under intimation to the Committee
23	21	20	The Committee desires to know the latest position of the finalization/publication of the Administrative Report of the Department
		:	36th Report (2006-2007)
	D	EVELOPM	ENT & PANCHAYATS DEPARTMENT
24	6	1	The Committee after scrutinizing the above mentioned details of the departmental organizational set up it came to the notice that out of 34 posts of Clerks 27 posts are lying vacant The Committee took a serious view and recommends that strenuous efforts be made to fill up these posts of Clerks without any further loss of time and the Committee be informed accordingly
25	6-7	2	The Committee after ascertaining the position from the above mentioned information found that one post of Joint Director One post of Deputy Director Panchayats One post of DDPO & 26 Posts of BDPOs are lying vacant The Committee would like to know the date since which these posts are lying vacant alongwith the reasons for not filling these posts so far The Committee therefore took a serious view and recommends that sincere efforts be made to fill up these posts without any further loss of time so that the work of the Department may not suffer and the Committee be informed accordingly
26	7	3	The Committee would like to know the nature of all the 168 complaints and the source from which these were received The Committee would also like to know the names of the officers alongwith their designation who were found quality and awarded punishment of warning to be careful in future or censure or their one or two increments were stopped and orders were proposed for the

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			recovery of the amount for the loss which they were found responsible The Committee may also be informed about the names & designation of the officers who have been charge-sheeted under Rule 7 and 8 in 18 and 28 cases respectively The Committee recommends that strenuous efforts be made to obtain the comments/ reports from the quarter concerned as early as possible in remaining 101 cases
27	11	4	The Committee after going through the reply submitted by the department found that the department has not shown the expenditure incurred during the current financial year i e 2006 07 from the budget aliotted for the year 2006 07 The Committee therefore desired that the breakup of the expenditure incurred so far be supplied to the Committee The Committee also recommends that the department should ensure that the amount/ funds allocated to the department for the current financial year 2006 07 be utilized well in time
28	12	5	During the course of oral examination the Financial Commissioner & Principal Secretary to Government Haryana stated that an amount of Rs 20 crore has been spent on the repairs of Harijan & Backward Classes Chaupal during the current financial year The departmental representative further informed that all the chaupals belonging to Harijan & Backward Classes have

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The Committee desired that district wise names of the Chaupals which have been repaired during the last three years be furnished to the Committee alongwith a list of the villages wherein repair work of the Chaupals have not been made so far The Committee also recommends that provision for the construction/repairs of the chaupals of general category may also be made

29 13 6 The Committee may be informed in regard to the names of the Village Panchayats districtwise to whom training have been imparted during the year 2006 07 alongwith the expenditure incurred

been got repaired

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			thereon as well as material <i>i</i> e booklet etc supplied to the Members at the time of training The Committee also recommends that post lying vacant in this institution may be filled up at the earliest
30	14	7	During the course of oral examination it was informed by the departmental representatives that a total sanitation compaign programme was launched during the year 2000 which was sponsored by the Govt of India This programme is to be implemented in the whole State through Gram Panchayats as well as Aganwari & NGOs The Committee would like to know the name of district in which this compaign have been started so far and the time by which this scheme will also be started in the remaining districts of the State The Committee would also like to know the expenditure incurred during the current financial year 2006 07 for the construction of Sulabh Sochalya/latrines
			The Committee would also like to know the names of the 136 villages of 12 districts which have been sponsored to the Govt of India Ministry of Rural Development under Nirmal Gram Purshkar Scheme for providing of cash award
			The Committee recommends that to facilitate the general public a Community laterine/Sulabh Sochalaya be constructed near the Bus Stop/Bus Stand in every village of the State
31	15	8	The Committee would like to know as to whether the grant under the said scheme has been given to all the Panchayat Samitis in the State during the financial year 2006 07
			The Committee would also like to know as to whether the utilization certificate have been obtained by the department from the Panchayat Samitis to whom the grants have been given under this scheme
32	16	9	During the course of oral evidence the Committee

During the course of oral evidence the Committee was informed by the departmental representatives that there is a scheme under which normally an amount of Rs 20 lacs is being given by a Minister Э

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			In the shape of grant for developmental works This grant can be raised after relaxation
			The Committee would like to know the details of the grants given by each Minister during the current financial year i e 2006 07 for developmental works alongwith the names of the institutions to which it was given
			The Committee would also further like to know as to whether the said grant has been fully utilized by the said institution or not. If not utilized the reasons thereof be intimated to the Committee at the earliest
33	16	10	During the course of oral evidence the Committee observed that there is a limited source of income of Village Panchayats and Panchayat Samities in the State The departmental representatives informed that previously there was a scheme in the department to organize the cattle fare in the State for sadling the cattle and 40% fees is being Charged now this scheme has been abolished and in place of this scheme now Rs 50 and Rs 25 is being levied on Major and Minor Cattles respectively and the right for collecting the said fee has been entrusted to the concerned Panchayat Samitis
			The Committee recommends that concrete steps be taken by the department to increase the income of Panchayat Samitis and Village Panchayats
34	21	11	The Committee desired to know the total amount of Matching Grants released by the department till the finalization of this report be supplied to the Committee
			The Committee further desired that the efforts should be made to release the amount of Matching Grants as soon as amount is deposited by the concerned institutions
			The Committee also desired that the department to supply the details of pending cases if any with the department alongwith the reasons therefore
			The Committee may also be informed as to

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			whether the utilization certificate in respect of all the Matching Grants already released have been obtained if not the reason thereof be intimated to the Committee
			The department intimated that during the year 2001 02 the actual estimate was of Rs 111 49 lacs but the department has spent a sum of Rs 104 17 lacs on the Matching Grants Scheme likewise during the year 2005 06 the actual budget estimates was Rs 265 00 lacs whereas the department has actually spent Rs 243 52 lacs
			The Committee would like to know the reasons/ circumstances for not utilizing the full budget estimates for the year 2001 02 and 2005 06
			The budget estimates for the year 2006 07 as intimated by the department are Rs 260 00 lacs
			The Committee also desires to know the details of the expenditure incurred by the department on this scheme till the finalization of the report
35	33	12	The Committee recommends that the Department may provide a list of beneficiaries/institutions for its perusal
			The Committee would also like to know as what measures are adopted by the department to keep the check and balances while spending the sanctioned amount by the Panchayati Raj Institutions
			The Committee recommends that the reasons of excess expenditure incurred in the year 2002-2003 and 2003-2004 be intimated to the Committee
			The Committee further recommends that the department may intimate what guidelines are made in the cases where amount is released to Panchayati Raj Institutions for the development work in the rural areas
			The Committee would also like to know as how much amount is spent during the year 2006 07 out of the total budget of Rs 7760 00 lacs

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36	33	13	The department informed the Committee that budget estimates for the year 2005 06 was Rs 105 00 lacs but the department did not spent any amount and shown the expenditure as 0 00 the department failed to spent the amount on this scheme in the year 2005-06 Therefore the Committee takes it seriously and recommends that the department may intimate the reasons/ circumstances under which the department failed to spent the budget estimates
37	35	14	The department informed that a sum of Rs 318 00 lacs was provided by the Govt of India for the year 2000 01 to 2004 05 on this scheme
			The Committee after going through the reply of the department finds that no sum was provided for the year 2006-07 Therefore the Committee desired that the reasons for not providing the sums for the year 2006-07 be intimated to the Committee
			The department in their written reply intimated that Govt of India has not provided the funds for the year 2005 06 and 2006 07 however scheme was not failed
			The Committee desires to know the reasons of not providing the funds by the Govt of India for the year 2005 06 and 2006 07
			The Committee also desires to know the latest position of this scheme as to whether it is in existence or not
38	35 36	15	The Committee would like to know the details of the Panchayats/Panchayat Samitis to whom the interest free loan was given under this scheme
			The Committee further desires to know the details of the amount spent during the year 2006 07 till the finalization of this Report
			The Committee desires that the purpose alongwith the name of the Panchayat/Samiti for which the assistance has been given be supplied to the Committee

 1	2	3	4
			The Committee further desired that the criteria of giving assistance to the Panchayats/Samitis be intimated to the Committee
			The Committee further desired that the progress made in the development works undertaken by the department during the last three years under Revenue Earning Scheme be intimated to the Committee
39	44	16	The department informed the Committee that during the year 2003 04 an amount of Rs 1170 16 lacs 2250 00 lacs were released for the year 2004 05 and an amount of Rs 11580 00 lacs were released for the year 2005 06
			The Committee desires to know the details of the Projects/institutions of Panchayati Raj benefited by distributing the funds by the department for the year 2003 04 2004 05 and 2005 06
			The Committee be intimated as to whether the department has obtained the utilized certificate from the Panchayati Raj Institution in respect of the funds distributed for the development of rural areas If the said certificates are not obtained then the reasons of not obtaining the utilization certificate be intimated
40	44	17	The department informed the Committee that ar amount of Rs 5000 00 lacs was sanctioned for the maintenance of PRI Buildings and Developmen works in rural areas in the year 2005 06
			The Committee desires to know the details on Development works carried out by the Department districtwise as also the details of the PRI Buildings where the amount was given for maintenance
41	45	18	The department in its written reply informed the Committee that as per the report regarding the name and addresses of persons/parties who hav encroached upon property/land of the Departmen alongwith the action taken by this department to get the encroachment vacated during the last

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			years This record is available with Deputy Commissioner For this a letter has been issued on dated 31 7 2006 to all Deputy Commissioners As soon as the requisite report will receive the consolidated report would be available to the Committee
			The Committee desired to know the latest position in this regard
42	45	19	The Committee desired that the department should make serious efforts to decide the cases mentioned in Annexure F completing the enquiry at the earliest under intimation to the Committee
		;	37th Report (2007 2008)
		RURAL	DEVELOPMENT DEPARTMENT
43	12	3	The Committee desires that details of such groups societies be supplied to the Committee
44	18	6	After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Faridabad Wrong verification was done by some officers intentionally Therefore the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period
45	19	7	After going through the reply and oral examinatio of the Department the Committee desires that th Committee be apprised of the details of lan developed by the Department under the DDP Th Committee further desires that the details of wate sheds constructed and amount incurred thereo be supplied to the Committee
46	21	8	The Committee after going through the reply an oral examination of the Department is of the vie that the details of plantation done on the was land be supplied to the Committee
47	24	11	After going through the reply and oral examination of the Department the Committee feels the

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			technical posts be filled up for the smooth functioning of the Department The Committee further observed that the works of the public are being not done in time due to the shortage of staff Therefore the Committee desires that the districtwise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts
48	25	12	After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made The Committee be apprised of the action taken and stage of recovery with in a limited time period

## 37th Report (2007-2008)

## INDUSTRIES & COMMERCE DEPARTMENT

49	41	15	After going through the reply and the oral examination of the Department the Committee recommended that the vacant post be filled up immediately further loss of time
50	54	16	The Committee after going through the reply and oral examination of the Department is of the view that company wise detail of FDI/foreign investment come in Haryana from 2001 to March 2005 be supplied to the Committee The Committee further recommended that the company wise detail of foreign investment from March 2005 to upto date be supplied to the Committee
51	54	17	After going through the reply and oral examination of the Department the Committee desires that districtwise details of fairs/exhibition organized during the last five years be supplied to the Committee
52	54	18	During the oral examination the Department submitted that detail of Sales Tax Exemption and subsidy of Rural Industrialization given to tiny units will be supplied to the Committee within a month But the same has not been supplied till the finalization of report (February 2008)

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			38th Report (2008-2009)
			RE OF SCHEDULED CASTES AND WARD CLASSES DEPARTMENT
53	13	4	After going through the reply and oral examination of the representatives of the Department The Committee recommends that the vacant posts be filled up without further loss of time so that the work of the Department may not suffer
54	14	5	The Committee recommends that department should take sincere steps to provide more loans to the people belonging to Scheduled Castes and Backward Classes The Committee further recommends that the loans be provided firstly to the Zero Category then to the first category and so on
55	17	6	After going through the written reply and oral examination of the representative of the department the Committee observed that most of the grants have been given in a particular district Therefore, the Committee recommends that the system, proper procedure and full details of the scheme be supplied to the Committee
56	18	7	After going through the written reply and oral examination of the representative of the department the Committee recommends that the details of the financial aid provided in various cases under the Atrocities Act during the last three years be supplied to the Committee
57	19	8	After going through the written reply and oral examination of the representative of the department the Committee recommends that the block wise details of centers be supplied to the Committee The Committee also be informed about the system under which the centers are running together with the details of funds allocated thereto
58	20	9	During the course of oral examination of the representatives of the department the Committee observed that department is not sure about the reservation policy for admission in the private

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			colleges Therefore, the Committee recommends that the reservation policy for admission in the said colleges be also implemented The Committee further recommends that the full details of the letters/ D O letters written to the various departments for implementing the reservation policy be intimated to the Committee Full details of the latest position of backlog and the latest position of reservation in Board/Corporations and Universities be supplied to the Committee
59	25	10	After going through the written replies and oral examination of the representatives of the department The Committee recommends that the latest position of recovery from the delinquent officers/officials be supplied to the Committee
60	25-26	11	During the oral examination of the representatives of the department the Committee observed that the number of students under the said scheme have been decreased and the figure of amount has decreased from Rs 2 17 lacs to Rs 1 80 lacs Therefore, the Committee recommends that the matter may be enquired by the department, reason for which the number of beneficiaries decreased The Committee further recommends that department should check that how many SC students taken admission in the Private Colleges and how many of them are getting the benefit of this scheme The Committee take very seriously that the performance of any of the scheme is not good There is negligence on the part of the officers of the department Therefore, the Committee recommends that it should be ensured by the department that whether the money provided for the scheme is being utilized properly
61	26	12	After examining the material supplied by the department and oral examination of the representatives of the department the Committee observed that budget provision under the said

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			scheme is insufficient Therefore, the Committee recommends that a provision of 30 crore rupees be made for this scheme and the amount of 10 thousand for repair of house be increased to rupees 20 thousands
62	26	13	During the oral examination of the representative of the department the Committee observed that the amount under the Indira Gandhi Priyadarshini Viwah Shagun Yojana is not provided to the applicants in time There is a great backlog in the disbursement of said amount Therefore, the Committee recommends that the amount of Indira Gandhi Priyadarshini Viwah Shagun Yojana be provided to the applicants in time in future and backlog be fulfilled at the earliest
63	26	14	During the oral examination the representative of the department told the Committee that this scheme was studied by the department which was not found viable Under the scheme loan is given to the persons belonging to Scheduled Castes for purchasing the Agriculture land As the rates of land have increased manifold and it will be not possible to pay the installments of loan from the production of land Therefore, the Committee recommends that this type of schemes for the welfare of the poor people be continued and not to be dropped and provision of budget for the scheme be made
64	26	15	By examining the material supplied by the department and oral examination of the representatives of the department. The Committee observed that the number of beneficiaries under the said scheme is decreasing whereas the same must be increased as the number of S C students is increasing day by day. Therefore, the Committee recommends that the reasons for decreasing the numbers of beneficiaries be investigated and the results thereof be supplied to the Committee

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			38th Report (2008 2009)
		Г	OURISM DEPARTMENT
65	36	19	After going through the written reply supplied by the department and oral examination of the representatives of the department the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it
66	39	20	During the oral examination the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up The Committee recommends that the solution of the said problem be carried out with the coordination of two three departments The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation Out of which 334 rooms will be renovated from 2008 to 2009 178 rooms have been renovated during the last two years The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes
67	40	21	After going through the details supplied by the Department and oral examination of the representatives of the Department the Committee recommends that sincere steps be taken to promote tourisms in the State
68	44	22	The Committee observed that the Private Petrol Pumps have been renovated and beautified properly Therefore, the Committee recommends that the Department should give more attention to renovate and beautify its petrol pumps to attract the cnsumers
69	45	24	During the course of oral examination the representatives of the department informed the Committee that total 118 cases are pending with

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			the Department Therefore, the Committee recommends that the latest position of the recovery in the said cases be supplied to the Committee and the Court cases, if any, be pursued vigorously
			38th Report (2008-2009)
		IF	RIGATION DEPARTMENT
70	2	8	As already recommended by the Committee on Estimates in its 38th Report for the year 2008 2009 regarding non-supply of the Material on the Budget Estimates for the year 2008 2009 by the Irrigation Department The Committee took its serious view on the matter and again recommends that appropriate action be taken against the concerned officer of the Irrigation Department who are responsible for it

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